

FIR No. 307/19

U/s 307/34 IPC & 25/27/54/59 Arms Act

PS Govindpuri

**Varun Bakshi Vs. State**

19.05.2020

*Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5298-5325 dated 16.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Ld. Counsel for applicant/accused

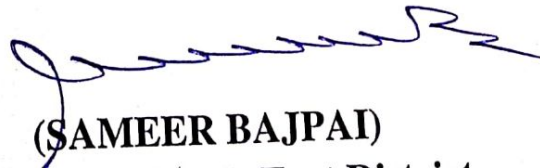
Mr A. T. Ansari, Ld. Addl. PP for the State.

Arguments heard on the bail application.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that applicant is in JC for about seven months. It is further submitted that main accused Taran Singh has already been granted interim bail by Ld Duty ASJ on 15.05.2020.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature.

Considering the fact that co-accused Taran Singh has already been granted interim bail by Ld Duty ASJ on 15.05.2020, the present applicant also deserve the same relief on parity. Accordingly, application is allowed. The applicant is granted interim bail for a period of 45 days on furnishing personal bond of Rs.25000/- to the satisfaction of Ld Duty MM/Jail Duty MM/Jail Supdt. Applicant will positively surrender before the concerned Jail Supdt after expiry of interim bail period.



**(SAMEER BAJPAI)**

**Duty ASJ, South-East District**

**(Due to lockdown in pursuant to COVID-19 epidemic)**

**Saket Courts, New Delhi:19.05.2020**



**FIR No. 243/14 & FIR No. 78/18**

U/s 302 IPC PS Badarpur

**Vikash @ Johny Vs. State**

19.05.2020

*Present two applications are being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5298-5325 dated 16.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Mr Jitender Tyagi, Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.  
Arguments heard on both the bail applications.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that applicant needs to be released as his father has undergone surgery. Further, mother of applicant is just a housewife and cannot take care of the surgery of his father. Further, applicant has one younger brother but he is completely disconnected with the family. Further, as far as merits of the case is concerned, there is no eye witness and all the other witnesses as examined till date have become hostile. Further, the applicant was earlier released on interim bail and he surrendered.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature. He further submits that applicant committed second murder while being on parole in the earlier murder case.

The facts of the case are such that being dealing with the urgent cases, this court should not allow the present bail application. It would be appropriate that any such relief as prayed by the applicant, is considered by the regular court only.

Finding no merits in the application, the same is dismissed.

  
(SAMEER BAJPAI)

**Duty ASJ, South-East District**

**(Due to lockdown in pursuant to COVID-19 epidemic)**

**Saket Courts, New Delhi:19.05.2020**



**FIR No. 243/14 & FIR No. 78/18**

U/s 302 IPC PS Badarpur

**Vikash @ Johny Vs. State**

19.05.2020

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Present: Mr Jitender Tyagi, Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.  
Arguments heard on both the bail applications.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that applicant needs to be released as his father has undergone surgery. Further, mother of applicant is just a housewife and cannot take care of the surgery of his father. Further, applicant has one younger brother but he is completely disconnected with the family. Further, as far as merits of the case is concerned, there is no eye witness and all the other witnesses as examined till date have become hostile. Further, the applicant was earlier released on interim bail and he surrendered.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature. He further submits that applicant committed second murder while being on parole in the earlier murder case.

The facts of the case are such that being dealing with the urgent cases, this court should not allow the present bail application. It would be appropriate that any such relief as prayed by the applicant, is considered by the regular court only.

Finding no merits in the application, the same is dismissed.



**(SAMEER BAJPAI)**

**Duty ASJ, South-East District**

**(Due to lockdown in pursuant to COVID-19 epidemic)**

**Saket Courts, New Delhi:19.05.2020**



FIR No. 397/17  
U/s 397/394/34 IPC  
PS K M Pur  
**Arshad Vs. State**  
19.05.2020

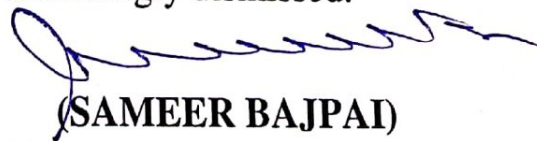
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Present: Mr Amjad, Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.  
Arguments heard on the bail application.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that applicant is in JC for about 3 years. He further submits that all co-accused persons have already been granted bail. He further submits that charge as framed against the applicant is only u/s 392 IPC. He further submits that the applicant is only seeking for interim relief considering the present COVID-19 situation.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature. He further submits that applicant has involvement in other 25 cases of similar nature and further applicant has no permanent address.

Considering the fact that applicant has involvement in about 25 other criminal cases, I do not deem it appropriate to grant him the desired relief despite the fact that all the co-accused persons have been granted bail and charge against applicant has been framed only u/s 392 IPC. Considering the whole facts and circumstances, application is accordingly dismissed.



**(SAMEER BAJPAI)**

**Duty ASJ, South-East District**

**(Due to lockdown in pursuant to COVID-19 epidemic)**

**Saket Courts, New Delhi:19.05.2020**

FIR No. 198/19

U/s 307/323/354D/452/506/509 IPC & 10/12 POCSO Act

PS Badarpur

**Salman Ansari Vs. State**

19.05.2020

*Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5298-5325 dated 16.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Mr Ajeet Tomar, Ld. Counsel for applicant/accused

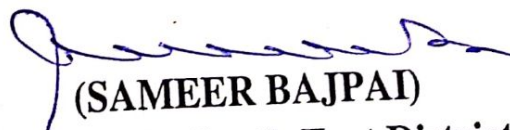
Mr A. T. Ansari, Ld. Addl. PP for the State.

Arguments heard on the bail application.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that applicant has no previous involvement. He further submits that applicant is in JC for about an year. He further submits that co-accused i.e. father of the applicant has already been granted bail. Further, charge has not been framed against the applicant u/s 307 IPC.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature.

Considering the nature of injuries as inflicted on the body of victim, submission of Ld counsel that charge against the applicant is not under section 307 IPC and the fact that co-accused i.e. father of the applicant has already been granted bail, the application is allowed. The applicant/accused **Salman Ansari** is admitted to bail on furnishing personal bond in the sum of Rs.20,000/- with one surety of the like amount to the satisfaction of the Ld Duty MM.

  
(SAMEER BAJPAI)

Duty ASJ, South-East District

(Due to lockdown in pursuant to COVID-19 epidemic)

Saket Courts, New Delhi:19.05.2020



FIR No. 242/2020

U/s 188/269 IPC & 14 Foreigners Act

PS GK-1

**Elochukwu Ernest Egbuna @ Prince Vs. State**

19.05.2020

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Present: Ld. Counsel for applicant/accused

Mr A. T. Ansari, Ld. Addl. PP for the State.

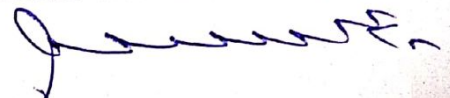
Report till date not received.

Arguments heard on the bail application.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that the money as recovered from the applicant was infact received by the applicant through embassy and was to be given for the treatment of a patient in Max Hospital Saket. Ld counsel further submits that if the applicant is granted even interim relief, it would be convenient for the applicant to get the money released from the Income Tax Department and to utilize the same for the treatment of the patient as admitted in the above mentioned hospital.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature.

Considering the fact that verification report of the Visa of the applicant is getting delayed, it would not be appropriate to keep the applicant in detention especially when the applicant needs the seized



money for the payment in Max Hospital regarding treatment of some person. Accordingly, I allow the application and grant the applicant interim bail for 45 days from today on furnishing personal bond of Rs.10000/- to the satisfaction of Ld Duty MM/Jail Duty MM/Jail Supdt. Applicant will positively surrender before the concerned Jail Supdt after expiry of interim bail period.

Further, the applicant shall report to the SHO/IO of the concerned Police Station on every Tuesday of each coming week and shall provide her mobile number to the IO and shall always be approachable on mobile. The applicant shall further co-operate the IO in the investigation.

  
(SAMEER BAJPAI)

**Duty ASJ, South-East District**  
**(Due to lockdown in pursuant to COVID-19 epidemic)**  
**Saket Courts, New Delhi:19.05.2020**



FIR No. 69/20  
U/s 392/394/411/34 IPC  
PS Govindpuri  
**Saurabh Vs. State**  
19.05.2020

*Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5298-5325 dated 16.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.  
Arguments heard on the bail application.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that applicant is in JC for about 74 days. He further submits that applicant has no previous involvement. He further submits that grandmother of the applicant is residing alone at the house and there is no one to lookafter her.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature. He further submits that the victim has suffered serious injuries. He further submits that applicant was arrested from the spot.

To the mind of the court, the ground that the grandmother of applicant resides alone and there is nobody to take care of her, does not impress the court much. The allegations against the applicant are serious in nature.

Considering the whole facts and circumstances, I do not find it a fit case to grant the desired relief to the applicant. The application is accordingly dismissed.



**(SAMEER BAJPAI)**  
**Duty ASJ, South-East District**  
**(Due to lockdown in pursuant to COVID-19 epidemic)**  
**Saket Courts, New Delhi:19.05.2020**



FIR No. 448/18  
U/s 341/326/326/506/34 IPC  
PS Badarpur  
**Manoj @ Moni Vs. State**  
19.05.2020

*Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5298-5325 dated 16.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.  
Arguments heard on the bail application.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that chargesheet has already been filed. He further submits that main injury to the victim was not caused by the applicant.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature. He further submits that injuries sustained by the victim are grievous. He further submits that applicant has previous involvement.

Considering the seriousness of the case, I do not deem it fit to grant any kind of relief to the applicant. The application is accordingly dismissed.

  
(SAMEER BAJPAI)

**Duty ASJ, South-East District**  
**(Due to lockdown in pursuant to COVID-19 epidemic)**  
**Saket Courts, New Delhi:19.05.2020**

FIR No. 176/13  
U/s 364A/397/342/506/34 IPC  
PS Lodhi Colony  
**Ramesh Adhikari Vs. State**  
19.05.2020

*Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5298-5325 dated 16.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.

Ld counsel for applicant submits that the application may be fixed after 3-4 days for hearing.

At request, application to come up for consideration on 22.05.2020.



(SAMEER BAJPAI)

Duty ASJ, South-East District

(Due to lockdown in pursuant to COVID-19 epidemic)

Saket Courts, New Delhi:19.05.2020



FIR No. 56/18  
U/s 307/34 IPC  
PS Sarita Vihar  
**Jawala Kashyap Vs. State**  
19.05.2020

*Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5298-5325 dated 16.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Mr. D S Chauhan, Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.

Ld APP submits that reply has not been received from the IO.

Let the reply be filed by the IO on 20.05.2020.

Application to come up for consideration on 20.05.2020.



**(SAMEER BAJPAI)**

**Duty ASJ, South-East District**

**(Due to lockdown in pursuant to COVID-19 epidemic)**

**Saket Courts, New Delhi:19.05.2020**

FIR No. 370/18  
U/s 392/397/34 IPC & 25/27/54/59 Arms Act  
PS Badarpur  
**Rajdev @ Raju Vs. State**  
19.05.2020

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Present: Mr Prateek Kohli, Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.

During the course of arguments, it is revealed that another bail application of applicant/accused Ashok Kumar Yadav in the same FIR is also listed today for hearing, in which the reply is not received from the IO.

Ld APP submits that reply shall be filed tomorrow.

It would be appropriate that both the bail application be decided together. Application to come up for orders on 20.05.2020.

  
(SAMEER BAJPAI)

**Duty ASJ, South-East District**  
**(Due to lockdown in pursuant to COVID-19 epidemic)**  
**Saket Courts, New Delhi:19.05.2020**



FIR No. 334/16  
U/s 302 IPC  
PS Hazrat Nizamuddin  
**Alamin Vs. State**  
19.05.2020

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Present: Mr Pawan Gupta, Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.

Ld APP submits that report is not received from the Jail Supdt concerned in regard to medical condition / ailment of applicant.

Let the report be called from the concerned Jail Supdt. in terms of order dated 14.05.2020.

At request, application to come up for consideration on 22.05.2020.



**(SAMEER BAJPAI)**  
**Duty ASJ, South-East District**  
**(Due to lockdown in pursuant to COVID-19 epidemic)**  
**Saket Courts, New Delhi:19.05.2020**

FIR No.95/19  
U/s 20/25/29 NDPS Act  
PS Crime Branch  
**Sayyad Alam @ Munna Vs. State**  
19.05.2020

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Present: Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.

Ld APP submits that report is not received from the Jail Supdt concerned in regard to medical condition / ailment of applicant.

Let the report be called from the concerned Jail Supdt. in terms of order dated 14.05.2020.

At request, application to come up for consideration on 22.05.2020.

Further, at request, copy of reply received from Crime Branch on the previous date, be supplied to Ld counsel for applicant.



**(SAMEER BAJPAI)**

**Duty ASJ, South-East District**

**(Due to lockdown in pursuant to COVID-19 epidemic)**

**Saket Courts, New Delhi:19.05.2020**



FIR No. 636/16  
U/s 376/328/506 IPC & 4, 6 POCSO Act  
PS Govindpuri  
**Vishnu Dass @ Kala Vs. State**  
19.05.2020

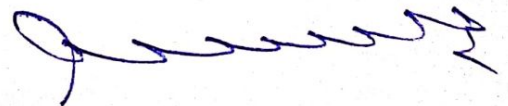
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Present: Mr Dinesh Kumar, Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.

Arguments heard on the bail application.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that accused is judicial custody since 3 years. He further submits that wife of the applicant is alone at home with two minor children. Further, parents of the applicant have already expired. Further, the house of applicant is in dilapidated condition and may even fall if heavy rains come and the condition can be shown in the photographs as attached with the application. He further submits that accused may be granted interim bail only for 10-15 days just to repair his house. He further submits that even prosecutrix has been examined and custody of applicant is no more required for any purpose.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature. He further submits that the case of the applicant does not fall in the guidelines as issued by the Hon'ble Apex Court and Hon'ble High Court of



Delhi as allegation against the applicant is under section 376 IPC and 4 & 6 POCSO Act.

To the mind of the court, when the prosecutrix has already been examined, it would not be appropriate to grant the desired relief to the applicant. It would not be appropriate for this court while dealing with the urgent cases only, to consider and allow the relief as prayed for.

Considering the whole facts and circumstances, I do not find any urgency and a fit case to grant the desired relief to the applicant. The application is accordingly dismissed.



**(SAMEER BAJPAI)**

**Duty ASJ, South-East District**

**(Due to lockdown in pursuant to COVID-19 epidemic)**

**Saket Courts, New Delhi:19.05.2020**



FIR No. 19/18

U/s 406/420/120B IPC

PS EOW

&

FIR No. 195/17, FIR No. 373/14, FIR No. 45/17, FIR No. 309/14

FIR No. 155/17, FIR No. 86/17,

U/s 406/420/174A/120B IPC

PS Greater Kailash - I

**Saryjeet Pal Bajaj Vs. State**

19.05.2020

*Present applications are being taken up in terms of Office Order No.Judl./Circular/F.43/South-East/Saket/2020/5298-5325 dated 16.05.20 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Mr Nitin Sharma, Ld. Counsel for applicant/accused  
Mr A. T. Ansari, Ld. Addl. PP for the State.

Arguments heard on the above seven bail applications.

Ld counsel for applicant submits that applicant is innocent and has been falsely implicated in the present case. He further submits that the case of the applicant is squarely covered in the category of cases as mentioned in the guidelines of the Hon'ble Apex Court and Hon'ble High Court of Delhi as passed on 07.04.2020 and later on. Ld counsel further submits that earlier applicant was released on interim bail by the court of Ld CMM and showing his bonafide, he settled the dispute with many investors but as time was short, he could not settle the dispute with remaining investors and now, if granted the interim relief, the applicant may settle the dispute with other investors also. He further submits that the applicant has been in custody for more than one year and no purpose would be served to keep him in further custody. Further, the applicant



himself is 58 years of age and prone to infection of COVID-19. Further, the applicant has old aged father and other family members who are totally dependent on the applicant. Ld counsel further submits that at this stage, he is only praying for interim relief for a few days.

Ld APP on the other hand highly opposed the bail application with the submission that the allegations against the applicant are serious in nature. He further submits that applicant has a large number of cases against him. Further, earlier the applicant was granted interim bail by the Ld CMM but he could not honour the conditions of the bail and was again detained.

Considering the fact that the applicant has a large number of cases against him, his case does not fall in the category of cases as mentioned by the Hon'ble Apex Court and Hon'ble High Court of Delhi in the issued guidelines. To the mind of the court where there are multiple cases of similar nature against the applicant, it would not be appropriate to grant the desired relief to him.

Considering the whole facts and circumstances, I am not inclined to grant even interim bail to the applicant. The applications are accordingly dismissed.

  
(SAMEER BAJPAI)

**Duty ASJ, South-East District**  
**(Due to lockdown in pursuant to COVID-19 epidemic)**  
**Saket Courts, New Delhi:19.05.2020**